

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.4233
TO BE ANSWERED ON 28.03.2017

Arsenic Contamination in Water

4233. SHRI RAJESH VERMA :

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there are reports of people falling victim to various diseases due to excessive quantity of arsenic present in the drinking water in various districts of Western Uttar Pradesh;
- (b) if so, whether the Government has tested the underground water in Western Uttar Pradesh and if so, the findings thereof;
- (c) whether Uttar Pradesh Pollution Control Board and Uttar Pradesh Jal Nigam have taken any action in this regard, if so, the details thereof and if not, the reasons thereof; and
- (d) the action taken by the Government against said agencies?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) and (b) In Original Application No. 231 of 2014: Doaba Paryavaran Samiti Vs State of Uttar Pradesh & Others before National Green Tribunal (NGT), Delhi, there are allegations of excessive quantity of arsenic in ground water. However, in pursuance to the directions of the NGT, Uttar Pradesh Pollution Control Board collected 195 samples of groundwater in Western Uttar Pradesh which were analyzed by the Central Pollution Control Board (CPCB). As per information provided by CPCB, arsenic concentration in all the samples analyzed was found to be within permissible limits as prescribed by Bureau of Indian Standards.

(c) and (d) does not arise.
